

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.2746 of 2021**

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Pintu Dangi @ Pintu Kumar        ....    ....    ....    Petitioner  
Versus  
The State of Jharkhand                ....    ....    ...Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner        : Mr. Rohan Mazumdar, Advocate  
For the State                : Mr. Ravi Prakash, Spl.P.P  
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**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Rajpur P.S. Case No.40 of 2020 instituted under Sections 147, 148, 149, 153, 295 (A), 323, 341, 307, 337, 427, 504, 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioner submits that the allegation against the petitioner is that there was a dispute between two communities in respect of bovine flesh and the informant party has also assaulted the petitioner. It is submitted that the allegation against the petitioner is false. Learned counsel for the petitioner next submits that the matter has amicably been settled between the parties and in this respect, learned counsel for the petitioner draws the attention of this Court towards the copy of the certified copy of the joint compromise petition filed by the parties in the court of Sessions Judge, Chatra kept at Annexure-4 page-42-48 of the brief. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Chatra within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each

to the satisfaction of learned A.C.J.M., Chatra in connection with Rajpur P.S. Case No.40 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/